

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 623
CP-46/213/ND/2022

IN THE MATTER OF:
Mr. Rohit Gupta

...APPLICANT

Vs

M/s. First Step Properties Pvt. Ltd. and Ors.

...RESPONDENT

Section
U/s 213 of Comp. Act, 2013

Order delivered on 09.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the Respondent

:Adv. Abhishek Kumar
:Adv. Arush Khanna and Adv. Vaibhav
Mehra for Respondent No. 2/Alok Jain.
Adv D.N.Chaturvedi, Adv Deepak
Somani for R-4.

ORDER

Due to paucity of time, matter is adjourned to **25.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)